## THE KERALA INDUSTRIAL SINGLE WINDOW CLEARANCE BOARDS AND INDUSTRIAL TOWNSHIP AREA DEVELOPMENT (AMENDMENT) BILL, 2025

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Fifteenth Kerala Legislative Assembly Bill No. 277

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#### Fifteenth Kerala Legislative Assembly

Bill No. 277

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#### THE KERALA INDUSTRIAL SINGLE WINDOW CLEARANCE BOARDS AND INDUSTRIAL TOWNSHIP AREA DEVELOPMENT (AMENDMENT) BILL, 2025

Α

#### Bill

further to amend the Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development Act, 1999.

*Preamble.*—WHEREAS, it is expedient further to amend the Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development Act, 1999 (5 of 2000) for the purposes hereinafter appearing;

BE it enacted in the Seventy–sixth year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development (Amendment) Act, 2025.
  - (2) It shall come into force at once.
- 2. Amendment of long title.—In the Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development Act, 1999 (5 of 2000) (hereinafter referred to as the principal Act), in the long title, after the words "modernisation of enterprises" the words "and to promote investment" shall be inserted.
- 3. *Amendment of preamble.*—In the preamble, after the words "licenses for enterprises" the words "and to promote investment" shall be inserted.

- 4. *Amendment of section* 2.—In section 2 of the principal Act, after clause (i) the following clauses shall be substituted, namely:—
- "(ia) "Kerala Investment Promotion and Facilitation Cell" means the Kerala Investment Promotion and Facilitation Cell as referred in sub-section (2) of section 6C of the Kerala Micro Small Medium Enterprises and Other Enterprises Facilitation Act, 2019 (16 of 2019);
- (ib) "Kerala State Investment Promotion Board" means Kerala State Investment Promotion Board constituted under section 13G;
- (ic) "Kerala State Investment Promotion Monitoring Committee" means Kerala State Investment Promotion Monitoring Committee constituted under section 13 I;".
- 5. *Insertion of new Chapter after Chapter II A.*—In the principal Act, after Chapter II A, the following Chapter shall be inserted, namely:—

#### "CHAPTER II B

#### KERALA STATE INVESTMENT PROMOTION BOARD AND KERALA STATE INVESTMENT PROMOTION MONITORING COMMITTEE

- "13G. Constitution of Kerala State Investment Promotion Board.—(1) The Government shall, by notification in the Gazette, constitute a Board to be called "Kerala State Investment Promotion Board".
- (2) The Kerala State Investment Promotion Board shall consists of the following members, namely:—

(a)	Chief Minister	Chairperson
(b)	Minister for Industries	Co-Chairperson
(c)	Minister for Finance	Vice Chairperson
(d)	Minister for Revenue	Vice Chairperson
(e)	Minister for Labour	Vice Chairperson

- (f) Minister for Local Self Government Vice Chairperson Department
- (g) Minister for Power Vice Chairperson
- (h) Chief Secretary Member Secretary
- (i) Chairperson, Confederation of Indian Member Industry (Kerala State Council)
- (j) Chairperson, Federation of Indian Member Chambers of Commerce and Industry (Kerala Region)
- (k) Chairman, Kerala State Industrial Member Development Corporation
- (l) Principal Secretary, Industries Department Convenor

13H. *Powers and functions of the Kerala State Investment Promotion Board*.—(1) The Kerala State Investment Promotion Board shall exercise the following powers and perform functions, namely:—

- (a) to convene meeting at such time and place fixed by the Chairperson and transact the business ;
- (b) to take steps to resolve the difficulties that may arise while implementing the industrial policy;
- (c) to take a co-ordinated decision for allowing relaxations declared in the industrial policy;
- (d) to take decision, in respect of special packages to be granted in special circumstances, in addition to the relaxations declared in the industrial policy;
- (e) to take decision with regard to the action to be taken on such specific demands made by investors making large scale investments with specific demands, after considering the tax, royalty and relaxations needed for capital investment;

- (f) to take measures to revive the industries that existed in the land acquired for industrial purpose and were defunct and to start industries including new generation industries in such land;
- (g) to take steps to make consensus among various departments so as to facilitate the setting up of enterprise, by the large scale investors.

*Explanation.*—For the purpose of this section,—

- (i) "industrial policy" means the industrial policy declared by the Government in power from time to time;
- (ii) "large scale investor" means an investor who makes capital investment above hundred crores of rupees;
- (iii) "new generation industries" means the new generation industries as specified in the industrial policy;
- (iv) "special package" means special package as specified in the industrial policy;
- $\hbox{(v) "specific demand" means relaxations in addition to the relaxations as specified in the industrial policy;}$
- (h) any person who intends to make investment to set up an enterprise in the State may approach Kerala State Investment Promotion Board for instructions required for investment and the said Board may provide instructions to such person;
- (i) to take steps to find and reach out to the domestic and foreign investors towards priority investment sectors targeted by the Government.
- 13I. Constitution of Kerala State Investment Promotion Monitoring Committee.—(1) The Government shall, by notification in the Gazette, constitute a committee to be called Kerala State Invesment Promotion Monitoring Committee.
- (2) The Kerala State Investment Promotion Monitoring Committee consists of the following members, namely:—

(a)	Chief Secretary	Chairperson
(b)	Principal Secretary, Industries Department	Vice Chairperson
(c)	Principal Secretary, Finance Department	Member
(d)	Principal Secretary, Revenue Department	Member
(e)	Principal Secretary, Information and Public Relations Department	Member
(f)	Principal Secretary, Tourism Department	Member
(g)	Principal Secretary, Health and Family Welfare Department	Member
(h)	Principal Secretary, Local Self Government Department	Member
(i)	Principal Secretary, Power Department	Member
(j)	Principal Secretary, Labour Department	Member
(k)	In necessary circumstances, Principal Secretary of the Department concerned	Special invitee
(l)	Managing Director, Kerala State Industrial Development Corporation/ Chief Executive Officer, Invest Kerala	Member-Convenor

- 13J. Powers and functions of Kerala State Investment Promotion Monitoring Committee.—The Kerala State Investment Promotion Monitoring Committee shall exercise the following powers and perform functions, namely:—
- (a) to convene meeting at such time and place as the Chairperson may fix and transact business in the manner as may be prescribed;
- (b) to implement the decisions taken by the Kerala State Investment Promotion Board in a time bound manner;
- (c) to issue the necessary proceedings and regulations for the implementation of decisions taken by the Kerala State Investment Promotion Board:
- (d) to take steps for the co-ordination of various departments and monitor the implementation of the schemes in time bound manner;
- (e) to take steps to simplify rules or directions, if any, existing against the investment climate.

*Explanation.*—For the purpose of this section "scheme" means the scheme as declared by the Government by notification in the Gazette .

13K. Officers and Staff.—The officers and staff of the Kerala Investment Promotion and Facilitation Cell shall support the Kerala State Investment Promotion Board and the Kerala State Investment Promotion Monitoring Committee in discharging their functions. Further , the services of such experts and others may be utilised as required from time to time, in the prescribed manner for facilitating the procedures of the Board .

#### STATEMENT OF OBJECTS AND REASONS

The Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development Act, 1999 (5 of 2000) provides for the speedy issue of various licences, clearances and certificates including renewal thereof required for setting up and for expansion, diversification and modernisation of enterprises in the State of Kerala and for the constitution of Industrial Township Area Development Authorities. In order to provide relaxations and incentives declared

in the industrial policy in a time bound manner to promote the investors who intends to invest in the State and also to take decisions in a time bound manner for facilitating infrastructure for the setting up of enterprise, the Government have decided to constitute the Kerala State Investment Promotion Board and also decided to constitute the Kerala State Investment Promotion Monitoring Committee to implement the decisions taken by the Kerala State Investment Promotion Board and for the above said purposes the Government have decided to make suitable amendments in the said Act.

The Bill is intended to achieve the above object.

#### FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

#### MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 5 of the Bill proposed to be inserted in the principal Act,—

- (a) in section 13G, seeks to empower the Government to constitute, Kerala State Investment Promotion Board, by Gazette notification;
- (b) in section 13 I, seeks to empower the Government to constitute the Kerala State Investment Promotion Monitoring Committee, by Gazette notification.
  - (c) in section 13 J,—
- (i) in item (a), seeks to empower the Government, to prescribe the manner for the transaction of the business for Kerala State Investment Promotion Monitoring Committee and in the explanation of the said section, to declare scheme by Gazette notifiation.
- (ii) in item (c), seeks to empower the Kerala State Investment Promotion Monitoring Committee, to issue necessary proceedings and regulation to implement the decisions taken by the Kerala State Investment Promotion Board;

(d) in section 13K, seeks to empower the Government, to prescribe the manner for utilising the service of experts for facilitating the procedures of Kerala State Investment Promotion Board.

The matters in respect of which rules may be made or notifications may be issued, are matters of procedure and are of routine or administrative in nature. Further, the rules, are subject to scrutiny by the Legislative Assembly. The delegation of legislative power is, thus, of a normal character.

P. RAJEEVE.

# EXTRACT FROM THE KERALA INDUSTRIAL SINGLE WINDOW CLEARANCE BOARDS AND INDUSTRIAL TOWNSHIP AREA DEVELOPMENT ACT, 1999 (5 OF 2000)

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#### ACT

to provide special provision for speedy issue of various licences, clearances and certificates including renewal thereof required for setting up and for expansion, diversification and modernisation of enterprises in the State of Kerala and for the Constitution of Industrial Township Area Development Authorities and for matter connected therewith.

*Preamble.*—WHEREAS, it is necessary to make special provision to promote and assist the orderly establishment, and rapid growth and development of industries and enterprises in the State;

AND WHEREAS, for the speedy issue of various licences, clearances and certificate required for setting up and running of enterprises and for issue of clearances for expansion, diversification, modernisation and renewal of licences for enterprises in the State of Kerala and for that purpose it is neessary to establish Single Window Clearance Boards at the State, District and Industrial Area level.

2. Definitions.— In this Act, unless the context otherwise requires,—

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(i) "Industrial Township Authority" means an Industrial Township Authority constituted for an industrial township area under section 15 and the Scheme;

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#### Chapter II A

### DISTRICT GRIEVANCE REDRESSAL COMMITTEE AND STATE GRIEVANCE REDRESSAL COMMITTEE

13A. District Grievance Redressal Committee.—(1) The Government may, constitute a committee to be called 'District Grievance Redressal Committee' at District level to monitor that the services to any person who has submitted an application for obtaining clearances or certificates, licences, permits, consents or renewal thereof which the State Government is empowered to issue under various Central and State enactments or any other matter incidental thereto, for setting up, running, expansion, diversification or modernisation of enterprises having Capital Investment upto ten crores are provided within the time limit as provided under this Act or rules or bye-laws made thereunder, and also to redress the grievances of such persons in an effective manner and to take steps against such designated officer who has failed or caused delay to provide the services, as may be prescribed, within such time limit, without sufficient and reasonable cause.

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